PRINCIPAL SEAT AT BOMBAY

N O T I C E

(w.e.f. 5th January 2026)

(Partial Modification w.e.f. 27th April 2026)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court, the Hon'ble the Chief Justice has been pleased to approve the following :

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble The Chief Justice** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Ravindra V. Ghuge and vice versa.**

2) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice A. S. Gadkari** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice Bharati H. Dangre a**nd **vice versa.**

3) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice G. S. Kulkarni** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice M. S. Karnik a**nd **vice versa.**

4) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice B. P. Colabawalla** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Riyaz I. Chagla and vice versa.**

5) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Suman Shyam** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice B. P. Colabawalla.**

6) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Sarang V. Kotwal** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Manish Pitale a**nd **vice versa.**

7) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by **the Hon'ble Shri Justice N. J. Jamadar** is allowed before the Single Bench presided over by **the Hon'ble Shri Justice R. M. Joshi and vice versa.**

8) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice Milind N. Jadhav** is allowed before **the Hon'ble Shri Justice Amit Borkar and vice versa.**

9) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice N. R. Borkar** is allowed before **the Hon'ble Shri Justice Shivkumar Dige and vice versa.**

10) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Abhay Ahuja** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Arif S. Doctor and vice versa.**

11) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Justice Sharmila U. Deshmukh** is allowed before the Single Bench presided over by the **Hon'ble Ms. Justice Gauri Godse** and vice versa.

12) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Sandeep V. Marne** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Rajesh S. Patil and vice versa.**

*13) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice M. M. Sathaye** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Ashwin D. Bhobe and vice versa.**

14) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Jitendra Jain** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Farhan Dubash and vice versa.**

15) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Somasekhar Sundaresan** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Arif S. Doctor.**

NOTE

(A) The aforesaid directions shall be in force until the present assignment continues.

(B) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

*** Indicates Partial Modification.**

Dated this 22nd day of April 2026

By Order

Sd/-

(A. H. Laddhad)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

Sd/-

(P. P. Jadhav)
Registrar (Judicial-I)
High Court, Appellate Side, Bombay.